

**COURT-I**

Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)

**IA NO. 298 OF 2015 IN**  
**DFR NO. 1462 OF 2015**

**Dated: 7<sup>th</sup> October, 2015**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson**  
**Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:-**

**Tata Power Delhi Distribution Ltd. .... Appellant (s)**  
**Versus**  
**Delhi Electricity Regulatory Commission .... Respondent (s)**

Counsel for the Appellant(s) : Mr. Anjani Kumar Singh  
Mr. Gaurav Dhama

Counsel for the Respondent(s) : Mr. Prashant Bezboruah  
Ms. Nooreen Anwar for R-1

**ORDER**

**IA NO. 298 OF 2015**  
***(Appl. for condonation of delay)***

Affidavit of service is not filed. Let it be filed within a week.

Learned counsel for the Applicant/Appellant seeks two weeks time to file rejoinder to the reply filed by the respondent. He may file the same on or before 23.10.2015 after serving copy on the other side.

List the matter on **04.11.2015.**

**(I.J. Kapoor)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**